

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date: 05.08.2020

Appeal Lodging No. 225 of 2020

Blue Bull Equities Private Limited ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Deepak Dhane, Advocate i/b Corporate Pleaders for the Appellant.

Mr. Abhiraj Arora, i/b ELP for the Respondent.

ORDER:

1. We have heard Sri Deepak Dhane, learned counsel for the appellant and Sri Abhiraj Arora, learned counsel for the respondent through video conference.

2. This is an illiquid stock options matter. The Securities and Exchange Board of India (“SEBI”) has introduced a settlement scheme dated August 01, 2020. The appellant prays that he may be allowed to consider the scheme.

3. The matter is accordingly adjourned, list on August 11, 2020.

4. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C.K.G. Nair
Member

Justice M. T. Joshi
Judicial Member